Central Administrative Tribunal Principal Bench: New Delhi

CP 334/94 In oa 672/94

New Delhi this the 9th day of December 1996.

(25)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J) Hon'ble Mr K.Muthukumar, Member (A)

Chand Singh Son of Shri Hoshyar Singh R/o Village & PO Mokhra Dist. Rohtak (Haryana)

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...Petitioner

·(Through Advocate:Shri G.D.Gupta)

Versus

- 1. Shri M.B.Kaushal
 Commissioner of Police
 Police Headquarters
 M.S.O.Building, I.P.Estate
 New Delhi 110 002.
- 2. Shri V.N.Singh Additional Commissioner of Police Police Headquarters MSO Building, IP Estate New Delhi - 110 002.
- 3. Shri Ranjit Narain
 Deputy Commissioner of Police
 Headquarters-I, MSO Building
 I.P.Estate, New Delhi.

... Respondents.

(Through Advocate: Shri Vijay Pandita)

ORDER (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

This CP has been filed alleging contempt by reverting the petitioner as Head Constable inspite of order dated 5.4.94 of the Tribunal, restraining reversion of the petitioner if the reversion has not actually taken effect so far.

2. On notice, respondents filed a reply in which they have stated that the order of reversion was passed prior to the date of interim order vide order dated 30.3.94 and was endorsed to the concerned inspector for communication to the

petitioner. However, learned counsel for the respondents states—that this order has not been communicated to the petitioner. If the decision was taken on 30.3.94 and it was in the process of endorsement to be communicated, it cannot be said that the respondents have committed any wilful contempt if the same has not been communicated to the petitioner so far. Therefore, we do not deem it necessary to proceed with this CP any further. The CP is dismissed and notice is discharged.

(K.Muthukumar)

Member (A)

(A.V.Haridasan,)

Vice Chairman (J)

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